

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 31st May, 1979.

NOTIFICATION
(INCOME TAX)

No.2841 (F.No.187/13/78-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Notification No.679(F.No.187/2/74-IT(AI) dated 20th July, 1974 as amended from time to time.

Existing entries under column 1, 2 and 3 against Sl.198 and 22 shall be substituted by the following.

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
198 Nasik	Nasik	1. Aunangabad 2. Bhir 3. Dhule 4. Jalgaon 5. Melegaon 6. Nanded 7. Nasik 8. Osmanabad 9. Parbhani
22 Vidarbha	Nagpur	1. Nagpur 2. Chandrapur 3. Veotmal 4. Akola 5. Bhandara 6. Amravati 7. Wardha 8. Buldhana 9. Central Circles at Nagpur.

This Notification shall take effect from 1.6.79

Sd/-
(J.P. SHARMA)
DIRECTOR: CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Government of India Press,
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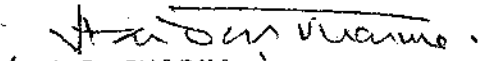
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9. The Chief Controller of Accounts, CBDT, H-Block, Vikas Bhavan, New Delhi.

Sd/-

(J.P. SHARMA)

DIRECTOR:CENTRAL BOARD OF DIRECT TAXES

AUTHORISE FOR ISSUE


(H.D. SHARMA)

ASSISTANT DIRECTOR OF INSPECTION(RS&P)

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PAHUJA